

in 16 States for the Prevention and Control of Water Pollution have been constituted under the Water (Prevention and Control of Pollution) Act, 1974 to prevent and control water pollution. These Boards control the water pollution from point sources by issuing discharge permits under which the effluents have to conform to certain prescribed quality standards.

(b) Yes, Sir.

(c) Whenever any person wants to establish an industry, No Objection Certificate for the site is required to be obtained from the State Pollution Control Board. The State Boards may approve or disapprove a site for the location of the industry on the basis of the extent of the adverse effect it may cause to the environment.

**Penalty against Iran under Bilateral Agreement of Kudremukh**

7066. SHRI K. MALLANNA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether efforts have been made by Government in finding buyers for the iron ore extracted from the Kudremukh Iron Ore Project instead of Iran ;

(b) whether there is any proposal under the consideration of Government to invoke the penalty clause against Iran under the bilateral agreement ; and

(c) whether there have been any loss suffered by India because of Iran's attitude some time back ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA) : (a) Yes, Sir.

(b) No, Sir. Various issues arising out of the bilateral agreements are currently under negotiation with Iran.

(c) It is not possible to work out the financial implications until the results of negotiations with Iran are known.

**Situation of Assam border with Nagaland**

7067. SHRI B. V. DESAI :

SHRI M. V. CHANDRA-SHEKARA MURTHY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the situation in Assam trouble torn border with Nagaland has

taken a turn for the worst and group clashes and police firing have already taken heavy toll of lives and injuries to several persons ;

(b) whether attempt to defuse the situation after the police firing on Nagaland villages on 20 February have obviously failed ;

(c) if so, whether more group clashes have since been reported ;

(d) if so, whether Centre's intervention has become necessary because of the serious situation arising out of both Governments stiff attitude ; and

(e) the steps Union Government have taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) to (c). There have been a few unfortunate incidents on Assam-Nagaland border including a case of police firing on February 20, 1982 resulting in the death of 2 persons and injury to 3.

(d) and (e). The Central Government is seized of the matter and is in close touch with the two State Governments. They have been advised to adhere to the earlier agreements arrived at between the two Chief Ministers in letter and spirit and to speedily restore normalcy in the area. On the advice of the Central Government the authorities of the two State Governments have held meetings at different levels with a view to sort out various matters. The situation is under constant review.

**Handing over of Sick Mills to Workers**

7068. SHRI PIUS TIRKEY : Will the Minister of INDUSTRY be pleased to state :

(a) how much finance is involved in sick units ; and

(b) whether Government would hand over these sick mills to the workers to run them in a profitable manner ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) :

(a) According to the data collected by the Reserve Bank of India as per the definition of sick units adopted by it, bank credit of Rs. 1808,66 crores was outstanding against the sick industrial units as at the end of December, 1980.

(b) Revival of sick industrial units is to be considered as per the guidelines circulated by the Government in October, 1981. Salient features of the guidelines